GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF HEAVY INDUSTRY

LOK SABHA UNSTARRED QUESTION NO.2619 TO BE ANSWERED ON 01.08.2017

Surplus Land with PSUs

2619. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government proposes to sell the surplus land of the PSUs for urban redevelopment;
- (b) if so, the details of the proposal and the plan for the PSUs which are closed under the notices of the Board for Industrial and Financial Reconstruction (BIFR);
- (c) whether the Government has any plan for auction and /or disinvestment on the basis of the report of any committee; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO)

(a) & (b) So far as Department of Heavy Industry (DHI) is concerned, none of the Central Public Sector Enterprises (CPSEs) under its administrative control has reported any surplus land.

However, National Buildings Construction Corporation Ltd. (NBCC) has been appointed as Land Management Agency (LMA) for disposal of land of the CPSEs, approved for closure, namely HMT Watches Ltd., HMT Bearings Ltd., Hindustan Cables Ltd., Tungabhadra Steel Products Ltd. (TSPL) and Kota Unit of Instrumentation Ltd.

The land pertaining to HMT Chinar Watches Ltd., another company approved for closure has already been transferred to the State Government of Jammu & Kashmir as per the Lease Agreement conditions.

- (c) & (d): On the basis of recommendations of Core Group of Secretaries on Disinvestment (CGD) which was constituted by Cabinet Secretariat, Government has decided 'in principle' the following in respect of the CPSEs under DHI:
- ✓ 100% disinvestment of Bridge & Roof Co. Ltd., Scooters India Ltd. and Bharat Pumps & Compressors Ltd.
- ✓ Disinvestment of 100% shareholding of the concerned CPSE in Hindustan Newsprints Ltd. to strategic buyer through two stage auction process.
- ✓ Units of Cement Corporation of India Ltd. to be disinvested where it is legally permissible to strategic buyer through two stage auction process.
- ✓ Merger of Engineering Projects (India) Ltd. with similarly placed CPSEs.
